

12.22. hrs.

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

FORTY-FOURTH REPORT

SHRI G. LAKSHMANAN (Madras North): I beg to present the Forty-fourth Report (Hindi and English versions) of the Committee on Private Members' Bills and Resolutions.

श्री आर. एन. राकेश : 250 करोड़ रु. का घपला हुआ है . . .

(व्यवधान)

अध्यक्ष महोदय : मैंने सुन लिया, अब आप बैठ जाइये ।

ELECTION TO COMMITTEE

JOINT COMMITTEE ON OFFICES OF PROFIT

SHRI GULSHER AHMED: (Satna): I beg to move the following:

"That the members of this House do proceed to elect in the manner required by sub-rule (3) of Rule 254 of the Rules of Procedure and Conduct of Business in Lok Sabha, one member from among themselves to serve as a member of the Joint Committee on Offices of Profit for the unexpired portion of the term of the Committee *vice* Shri Jagan Nath Kaushal resigned from the Committee."

MR. SPEAKER: The question is:

"That the members of this House do proceed to elect in the manner required by sub-rule (3) of Rule 254 of the Rules of Procedure and Conduct of Business in Lok Sabha, one member from among themselves to serve as a member of the Joint Committee on Offices of Profit for the unexpired portion of the term of the Committee *vice* Shri Jagan Nath Kaushal resigned from the Committee."

The motion was adopted.

(Interruptions)

MR. SPEAKER: He has not been allowed. Why don't you sit down? Have you got any sense of propriety?

Please sit down?

(Interruption)**

12.20 hrs.

CONSTITUTION (FORTY-SIXTH AMENDMENT) BILL—Contd.

MR. SPEAKER: I shall put to the vote of the House the following motion moved by Shri Pranab Kumar Mukherjee on the 13th July, 1982, namely:--

"That the Bill further to amend the Constitution of India be taken into consideration."

I would request each Member to make sure that he is sitting in his assigned sat. Each Member is requested to take special care to record his vote *ab initio* correctly as 'Aye' or 'No' or 'Abstention', as the case may be, so that there is no occasion for making corrections.

I may briefly recall that as soon as the automatic vote recording equipment is made active on announcement by the Chair "Now Division", a gong sounds which is the signal to the Members to cast their votes. Each Member has to press the push switch and then operate one of the three push buttons i.e., for 'Aye', 'No', or 'Abstention', according to his own choice. The push switch and the push button must be kept pressed simultaneously until the gong sounds for the second time after 10 seconds.

Kind co-operation of Members is solicited.

Before I put the motion for consideration of the House, this being a Constitution Amendment Bill, the voting has to be by division.

Let the lobbies be cleared.